

after their cases were duly referred to by the CGHS, which are pending with the Ministry for a year or more;

(b) the reasons why these applications for reimbursement could not be settled so far;

(c) the date by which the reimbursement is likely to be made in these cases; and

(d) whether it is proposed to introduce a procedure in future under which the Hospital would provide necessary medicines and surgical sundries in the cases referred to by the CGHS and submit the bills direct to the CGHS for payment instead of forcing the poor Government servants to incur huge amounts and then wait for years for reimbursement?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI): (a) 8 cases.

(b) and (c). Claims for medical charges on surgical sundries are not reimbursable under CGHS Rules, and as such it has not been possible to allow reimbursement from CGHS.

A proposal for reimbursement of claims by the Departments in which the Central Government servant concerned may be working from the service heads has been considered and orders to this effect are likely to be issued shortly. After this the question of reimbursement will be considered by the Departments concerned.

(d) There is no such proposal.

#### Duties of Inspectors of Telecommunication Department

9019. SHRI RAMAVATAR SHASTRI: Will the Minister of RAILWAYS be pleased to state:

(a) what are the duties of Grade I, II and III Inspectors and Maintainers of Signal and Telecommunication Department separately; and

(b) what is the strength of the staff in each Railway?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Duties of Inspectors and Maintainers are as shown in Annexure I laid on the Table of the House. [Placed in Library. See No. LT-4015/82].

(b) Strength of the staff (Inspectors and Maintainers) on each Railway is shown in Annexure II laid on the Table of the House. [Placed in Library. See No. LT-4015/82].

#### Names of Universities recognised by U.G.C.

9020. SHRIMATI SANYOGITA RANE: Will the Minister of EDUCATION be pleased to state:

(a) the names of Universities in the country recognised by the University Grants Commission and the grants made to them during the current year; and

(b) whether grants are given to those Universities which have yet to be recognised by the University Grants Commission and the details thereof?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and (b). There is no provision in the U.G.C. Act for the recognition of Universities. All Universities, established by law, come within the purview of the U.G.C. Act. However, according to Section 12A of the UGC Act, only those Universities established after June 17, 1972 which are declared fit by the Commission to receive grants are provided financial assistance by the University Grants Commission. There are at present 18 such universities which are not being paid any grants.

The current financial year has just commenced, and no significant development grants have been released to most of the Universities so far.